

## **Central Administrative Tribunal Principal Bench, New Delhi**

O.A. No.4022/2012  
WITH  
OA No.4023/2012  
AND  
OA 905/2014, MA 4092/15, MA 821/14

This the 6<sup>th</sup> day of September, 2016

## **Hon'ble Shri P K Basu, Member(A)**

**OA No.4022/2012**

Shri Dinesh Chandra Mishra  
S/o Sri G P Mishra  
R/o D-24, Harbhajan Enclave, Todapur, PO: Pusa  
New Delhi-12 working as T-4 in National Bureau  
Of Plant Genetic Resources, Pusa  
New Delhi-12 .....Applicant

(Through : The applicant in person)

## Versus

1. Union of India, through  
Secretary DARE & DG, ICAR, Min. of Agri  
Krishi Bhavan, New Delhi.
2. The Director, National Bureau of Plant Genetic  
Resources (Under I.C.A.R.), Pusa Campus  
New Delhi-12.
3. Dr. Manoranjan Dutta, Head  
Germplasm Evaluation Division  
National Bureau of Plant Genetic  
Resources (Under I.C.A.R.), Pusa Campus  
New Delhi-12.
4. Dr. K.K. Gangopadhyay, Sr. Scientist, GED  
National Bureau of Plant Genetic Resources (Under ICAR),  
Pusa Campus, New Delhi-12.

(Through: Shri Dev Kumar (UDC), NBPG, Pusa, Deptt. Representative)

**OA No.4023/2012**

Shri Dinesh Chandra Mishra  
S/o Sri G P Mishra  
R/o D-24, Harbhajan Enclave, Todapur, PO: Pusa  
New Delhi-12 working as T-4 in National Bureau  
Of Plant Genetic Resources, Pusa  
New Delhi-12 ....Applicant

(Through : The applicant in person)

## Versus

1. Indian Council of Agriculture Research  
Through Secretary DARE & DG, ICAR, Min. of Agri  
Krishi Bhavan, New Delhi.
2. The Director, National Bureau of Plant Genetic  
Resources (Under I.C.A.R.), Pusa Campus  
New Delhi-12.
3. Dr. K.K. Gangopadhyay, Sr. Scientist, GED  
National Bureau of Plant Genetic Resources (Under ICAR),  
Pusa Campus, New Delhi-12.

## .... Respondents

(Through: Shri Dev Kumar (UDC), NBPG, Pusa, Deptt. Representative)

**OA No. 905/2014**

Shri Dinesh Chandra Mishra  
S/o Sri G P Mishra  
R/o D-24, Harbhajan Enclave, Todapur, PO: Pusa  
New Delhi-12 working as T-4 in National Bureau  
Of Plant Genetic Resources, Pusa Campus  
New Delhi-12 ....Applicant

(Through : The applicant in person)

## Versus

1. Indian Council of Agriculture Research  
Through Director General of ICAR  
and Secretary DARE, ICAR (Min. of Agri)  
Krishi Bhavan, New Delhi.

2. The Director, National Bureau of Plant Genetic Resources (Under I.C.A.R.), Pusa Campus New Delhi-12.
3. Dr. Manoranjan Dutta, Head Germplasm Evaluation Division National Bureau of Plant Genetic Resources (Under I.C.A.R.), Pusa Campus New Delhi-12.
4. Dr. K.K. Gangopadhyay, Sr. Scientist, GED National Bureau of Plant Genetic Resources (Under ICAR), Pusa Campus, New Delhi-12.

....Respondents

(Through: Shri Dev Kumar (UDC), NBPG, Pusa, Deptt. Representative)

### **Order (oral)**

The applicant, who has filed these Original Applications, appears in person seeks adjournment to argue the matter on some other date.

2. It is seen from record that these are very old matters and on one pretext or the other have been adjourned day after day. Therefore, no further adjournment is allowed.

3. I have gone through the files and the following clearly are made out:-

(1) No one in his peer group wants to work with the applicant (Annexure R-4 makes it abundantly clear).

(2) Even the non ministerial staff including Sr. non ministerial staff such as UDCs of the office found it

difficult to work with the applicant. In fact, it appears that he was violent with some of them.

(3) The applicant, though a Senior Scientist, has not behaved in a manner befitting his status/qualification.

(4) Consistently he has avoided duty and this has led to his adverse APAR's.

4. Therefore, all these OA Nos.4022/2012, 4023/2012 and OA 905/2014 are dismissed.

5. At this stage the applicant came up with a submission that he would like to hire a counsel. Such a request at this stage cannot be entertained and hence was rejected. Moreso, as it is clearly a ploy to avoid an adverse order.

6. I would have imposed a heavy cost upon the applicant for wasting the time of his superiors and peers as well as this court. However, it appears to me that there is, perhaps, some underlying reason why a qualified person should behave like this. Therefore, let a copy of this order be sent to Director General, I.C.A.R., so that he may get the applicant examined through a medical board in a Government hospital to ascertain whether the applicant needs any help for mental disabilities. No costs.

**( P.K. Basu )  
Member (A)**

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